

ANF- 2 N
Application Form for Export Licence for Restricted Items
 [Please see guidelines (at the end) before filling the application]

1. IEC Number

2. Applicant Details
i. Name
ii. Address

3. Application Submission Details (in case of electronically submitted applications)
i. ECOM Reference Number
ii. Date of Submission on Server
iii. Submitted to which Regional Authority
iv. File Number
v. Date of Issue

4. Application Fee Details
i. Amount (in Rupees)
ii. Demand Draft/Bank Receipt/Electronic Fund Transfer No.
iii. Date of issue/transfer
iv. Name of Bank on which drawn
v. Bank Branch on which drawn

5. Details of items applied for export

S No	Description	ITC(HS) Code	Quantity in MT	FOB Value	
				In Rupees	In US\$

6. Details of exports made of the item applied for in the preceding 3 licensing years

S No	Year	Export Licence Details				Quantity Exported	FOB Value of Exports (US \$)	Export Destination
		No	Date	Qty	Value (US \$)			

7. Purpose of Export (Please tick)	
i. Trade	
ii. Personal	
iii. Sample	

8. Foreign Buyer Details	
i. Name	
ii. Address	
9. Shipment Details	

i. Port of Loading
ii. Port of Discharge
iii. Country of Export

10. In case of export of samples/ exhibits/ gifts/, please furnish
i. Ceiling Limit
ii. How much in excess of Ceiling Limit
iii. Justification for Excess

11. In case of export by post, please furnish details of postal authorities where the parcel will be placed

12. In case of export of seeds, please furnish
i. Details of seed/planting material proposed for export
ii. Whether seed/planting material proposed to be exported is of notified variety : Yes/No
iii. Whether seed/planting material proposed to be exported has been produced under custom production arrangement ? if yes, enclose details /agreement entered into with buyer
iv. Whether variety of Seed/planting material proposed to be exported is used in India: Yes/ No.
v. Places where the variety proposed to be exported is grown

13. Any other relevant information

DECLARATION/UNDERTAKING

1. I/We hereby declare that the particulars and the statements made in this application are true and correct to the best of my / our knowledge and belief and nothing has been concealed or held there from.
2. I/We fully understand that any information furnished in the application if found incorrect or false will render me / us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.
3. I/We undertake to abide by the provisions of the FT (D & R) Act, 1992, as amended, the Rules and Orders framed there under, FTP, HBP, Appendices and Aayat Niryat Forms and ITC (HS).
4. I/We hereby certify that:
 - A. the entity for whom the application has been made have not been penalized under any of the following Acts (as amended from time to time):
 - (i) The Customs Act, 1962,
 - (ii) The Central Excise Act 1944,
 - (iii) Foreign Trade (Development & Regulation) Act 1992, as amended, and
 - (iv) The Foreign Exchange Management Act, 1999;
 - (v) The Conservation of Foreign Exchange, Prevention of Smuggling Activities Act, 1974
 - (vi) Weapons of Mass Destruction & their Delivery Systems (Prohibition of Unlawful Activities) Act, 2005
 - B. none of the Directors / Partners / Proprietor / Karta / Trustees of the company /firm /HUF/Trust, (as the case may be), is/are a Director(s) / Partner(s) / Proprietor / Karta / Trustee in any other Company/ firm / entity which is on the Denied Entity List (DEL) of DGFT or is in the caution list of RBI;

- C. neither the Registered Office of the company / Head Office of the firm / nor any of its Branch Office(s)/ Unit(s)/ Division(s) has been declared a defaulter and has otherwise been made ineligible for undertaking import / export under any of the provisions of the Policy;
- D. we have neither obtained nor applied for issuance of an Importer Exporter Code Number in the name of our Registered / Head Office to any other Licensing Authority.
- 5. I / We hereby declare that I / We have neither obtained nor applied for such benefits (including issuance of an Importer Exporter Code Number) in the name of our Registered / Head Office or any of our Branch(s) / Unit(s) / Division(s) to any other Regional Authority.
- 6. I / We hereby declare that I/we have perused the list of SCOMET items as contained in the Appendix 3 to the Schedule 2 of the ITC (HS) and that the item(s) exported / proposed to be exported does not fall within this list and that I / We agree to abide by the provisions of FTP for export of SCOMET items contained in the FTP, Schedule 2 of ITC (HS) and the HBP, irrespective of the scheme under which the item is exported / proposed to be exported.
- 7. I / We solemnly declare that I / We have applied for / obtained a RCMC to the EPC which pertains to our main line of business. In case we have applied to any other council, the application has been made within the purview of the provisions of Para 2.94 of the HBP.
- 8. I hereby certify that I am authorized to verify and sign this declaration as per Paragraph 9.6 of the Policy.

Signature of the Applicant

Place

Name

Date

Designation

Official Address

Telephone

Residential Address

Email Address

GUIDELINES FOR APPLICANTS
Please see paragraph 2.72 of HBP

- 1. Two hard copies of the application (ANF 2 N) must be submitted.
- 2. In case application is submitted electronically, no hard copy of ANF1 is required to be submitted. Where applications are not submitted electronically, hard copy of ANF1 needs to be submitted along with ANF 2 N.
- 3. Proof of submission of application fee must be submitted.
- 4. Each page of the application has to be signed by the applicant with seal.
- 5. Hard copies of Applications (ANF 1 and ANF 2 N) may be submitted to Export Cell, Directorate General of Foreign Trade (HQ), H-wing, Udyog Bhawan, Maulana Azad Road, New Delhi-110011.